

FOR JUDGMENT

S U P R E M E C O U R T O F I N D I A
Record of Proceedings

CIVIL APPEAL NO. 4534 OF 2001

K.A.GRACE & ANR.

....APPELLANT (S)

VERSUS

M.S.LAKSHMIPATHI NAIDU & ORS.

...RESPONDENT (S)

(HEARD BY HON'BLE B.P.SINGH AND ARUN KUMAR, JJ.)

Date : 12.5.2005 The matter was called on for judgment today.

For Appellant (s)

Mr. S.R.Setia, Adv.

For Respondent (s)

Mr. E.C.Vidya Sagar, Adv.

Mr. K.L.Taneja, Adv.

Hon'ble Mr. Justice B.P.Singh sitting in Court No.10 pronounced the judgment of the Bench comprising Hon'ble Mr. Justice B.P.Singh and Hon'ble Mr. Justice Arun Kumar.

The appeal is allowed and the matter is remitted to the High Court for disposal of the Revision Petition in accordance with law in terms of the signed Judgment.

(SUKHBIR PAUL KAUR)

(VIJAY DHAWAN)

COURT MASTER

COURT MASTER

(Signed Non-Reportable judgment is placed on the file)